



Rashtriya Sahara, Delhi

Thursday, 23rd May 2019; Page: 13

Width: 6.59 cms; Height: 11.95 cms; a4; ID: 38.2019-05-23.134

19 राज्यों के 50 छात्रों एनएचआरसी ट्रेनिंग

नई दिल्ली (एसएनबी)। राष्ट्रीय मानवाधिकार आयोग के एक माह तक चलने वाले ग्रीष्मकालीन प्रशिक्षण कार्यक्रम में 19 राज्यों के 50 छात्र भाग ले रहे हैं। यह छात्र कानून और समाज शास्त्र की पृष्ठभूमि के हैं। मानवाधिकार भवन में आयोजित कार्यक्रम में आयोग के सदस्य जस्टिस प्रफुल्ल चंद्र पंत ने कहा कि एनएचआरसी के अधिकार बहुत सीमित हैं लेकिन फिर भी मानवाधिकार से पीड़ित हजारों लोगों को हर साल राहत दी जाती है। देश में मानवाधिकारों के प्रति जागरूकता विकसित करने की जरूरत है। समारोह में आयोग के महासचिव जयदीप गोविंद, निदेशक संजय दुबे, महानिदेशक(जांच) प्रभात सिंह, विधि रजिस्ट्रार सुरजीत डे और संयुक्त सचिव रंजीत सिंह ने भी प्रशिक्षुओं को मानवाधिकार के प्रावधानों से अवगत कराया।



Hindu, The, Delhi

Thursday, 23rd May 2019; Page: 5

Width: 8.13 cms; Height: 24.21 cms; a4; ID: 27.2019-05-23.158

NHRC notice to H.P. govt. over student's death

PRESS TRUST OF INDIA

NEW DELHI

The National Human Rights Commission on Wednesday sent a notice to the Himachal Pradesh government and the State's police chief over reports of the death of a Class VI student due to alleged delay in providing medical care to him. He was hit on the head by a fellow student on the premises of a government school in Kangra.

It observed that the allegations of carelessness on the part of the school authorities in providing timely treatment to the victim, if true, amounted to gross violation of human rights.

The panel has called for a detailed report in the matter within four weeks.



Tribune, Delhi

Thursday, 23rd May 2019; Page: 10

Width: 10.99 cms; Height: 10.89 cms; a4; ID: 31.2019-05-23.79

STUDENT'S DEATH IN NURPUR

NHRC notice to HP Chief Secy, DGP

RAVI S SINGH
TRIBUNE NEWS SERVICE

NEW DELHI, MAY 22

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the DGP, Himachal, calling for a detailed report on the death of a class VI student due to alleged delay in providing medical care to him

after he was hit on his head by a fellow student in his school.

The officials have been asked to submit the report within four weeks. The victim was hit on the premises of Government Senior Secondary School, Charuri in Sukhar gram Panchayat in Nurpur, Kangra, on May 15.



Notice to UP DGP for custodial death

LUCKNOW, MAY 22

Taking suo motu cognisance of media reports, the National Human Rights Commission today issued a notice to the UP Director General of Police in connection with the custodial death of a man in Kannauj on May 20.

The NHRC has asked the UP DGP to get a thorough inquiry conducted into the incident by an officer not below the rank of Superinten-

dent of Police posted in some other district and submit a detailed report to it. The probe report should also mention the status of the criminal case registered against the offending police personnel or any other public servant in four weeks.

A man had died in Kannauj police custody, allegedly after being brutally thrashed by policemen. A case against three police personnel has been registered.

The NHRC said, "It appears the police acted in a cruel manner amounting to violation of human rights of the victim. The police personnel have failed to perform their lawful duty as instead of providing lawful protection to the man in their custody, they abused their power."

The commission has also sought information about any relief extended to the family of the deceased so far. — TNS



NHRC slaps notice on HP govt over death of school boy

Takes suo motu cognisance of a media report

NEW DELHI: The National Human Rights Commission on Wednesday sent a notice to the Himachal Pradesh government and the state's police chief over reports of death of a class 6 student due to alleged delay in providing medical care to him after he was hit on the head by a fellow student on the premises of a government school in Kangra.

It has been observed that the allegations of carelessness on the part of the school authorities in providing the timely treatment to the victim, if true, amount to gross violation of

human rights.

"The NHRC has taken suo motu cognisance of a media report about the death of class 6 student due to alleged delay in providing medical care to him after he was hit on the head by a fellow student in the premises of Government Senior Secondary School, Charuri in Sukhargram Panchayat in Nurpur, District Kangra, Himachal Pradesh on May 15," the rights panel said in a statement.

Reportedly, the police did not take any action in the matter till May 21, when the local residents held a protest in front of the school against its authorities and the Gangath Police for

taking the incident "casually", it said.

The panel has issued notices to the chief secretary and the director general of police of Himachal Pradesh calling for a detailed report in the matter within four weeks.

"The school authorities, who were the lawful custodian of the boy at the time of the incident, seem to be negligent due to which, a precious young human life was lost," the NHRC statement said.

According to media reports carried on May 22, the victim's mother, a widow and resident of Ghatot village, in a complaint to the chief minister,

the DGP and SP, Kangra, has alleged that the Gangath Police and the school administration were trying to hush up the case. Reportedly, before prayer, the victim was playing in the school ground, when he was attacked by a fellow student with a stick.

"The boy fell unconscious and started bleeding from his head, nose and mouth. It is stated that the school management failed to provide him timely treatment due to which he succumbed to his injuries. The victim was initially taken to Tanda Medical College from where he was referred to PGI Chandigarh," the state-

ment said.

It is also mentioned in the report that when the matter was reported to police, they allegedly tried to hush up the case and an FIR was not registered despite several requests.

Later, following a public outcry, the deputy superintendent of police of the area reportedly rushed to the spot, met the family members of the deceased and also assured a fair inquiry into the case.

The DIG of Kangra has also given a statement that he has directed the inquiry officer to record the statement of school students.

PTI



Rashtriya Sahara, Delhi

Thursday, 23rd May 2019; Page: 9

Width: 5.71 cms; Height: 13.14 cms; a4; ID: 38.2019-05-23.93

पुलिस हिरासत में मौत पर यूपी डीजीपी को नोटिस

नई दिल्ली। कन्नौज में पुलिस हिरासत में एक शख्स की मौत पर राष्ट्रीय मानवाधिकार आयोग ने यूपी के पुलिस महानिदेशक को नोटिस जारी किया है। आयोग के अनुसार सम्पत्ति को लेकर दो भाइयों के बीच हुए विवाद में पुलिस दोनों को पकड़कर थाने में ले आई थी। उसने देवेन्द्र को छोड़ दिया लेकिन उसके भाई रवीन्द्र को हिरासत में रखा। बताया जाता है कि पिटाई के कारण उसकी 20 मई को मौत हो गई। पुलिस हिरासत के दौरान परिवार के सदस्यों को रवीन्द्र से मिलने नहीं दिया गया। घायलावस्था में उसे उसके घर के बाहर फेंक दिया गया। स्थानीय प्रशासन ने तीन पुलिसकर्मियों के खिलाफ केस दर्ज किया है। पुलिस महानिदेशक से चार सप्ताह के अंदर रिपोर्ट दायर करने के लिए कहा गया है।



NHRC-govt meeting on manual scavenging

RITWIKA MITRA @ New Delhi

THE National Human Rights Commission (NHRC) will hold a meeting with the Ministry of Social Justice and Empowerment this week to brainstorm on how the practice of manual scavenging can be clamped down at the grassroots level.

The Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013, outlaws manual scavenging. However, the ground reality is different. With the practice being a gross violation of human rights, the Commission has decided to deliberate on it,

said an NHRC official.

“The Commission has called the concerned ministry for discussion. The NHRC holds discussion on various human rights issues. Manual scavenging is an issue that the Commission has discussed over the years. Based on discussions, the Commission comes out with suggestions,” said the official.

The ministry is likely to present a historical background of all schemes surrounding rehabilitation of manual scavengers, the official figures that have emerged from the ongoing survey and the government’s action plan.



EXPRESS READ

NHRC issues notices to UP & HP govts

NEW DELHI: The National Human Rights Commission has issued notices to UP and HP governments over alleged human rights violations. The Commission has taken suo motu cognisance of media reports of a man who died after being allegedly thrashed in police custody in Kannauj. The NHRC has issued a notice to the DGP, UP calling for a detailed report. NHRC has taken cognisance of a media report on the death of a class VI student due to an alleged delay in providing medical care. It has issued notices to the chief secretary and DGP, HP.



नागरिक अस्पताल को शिफ्ट करने का मामला मानवाधिकार आयोग ने स्वास्थ्य विभाग से जवाब तलब किया

आयोग के नोटिस से
विभाग के अधिकारियों
की नौद उड़ी

भास्कर न्यूज़ गृहगोवा

मिबिल लखन स्थित नागरिक
अस्पताल को शिफ्ट करने को
लेकर राष्ट्रीय



मानवाधिकार
आयोग ने स्वास्थ्य
विभाग हरियाणा से
जवाब तलब किया

है। आयोग ने अस्पताल शिफ्ट किए
जाने व शिफ्टिंग के दौरान मरीजों
को हो रही दिक्कतों के बारे में भी
जानकारी मांगी है। इससे पहले नीकू
वार्ड में प्लास्टर गिरने को लेकर भी
जवाब मांगा गया था, जिसका जवाब
दे दिया गया है।

सीएमओ डॉ. बिके राजौरा ने

बताया कि नीकू वार्ड में प्लास्टर
गिरने को लेकर दिए गए लेटर
का जवाब दिया जा चुका है,
लेकिन इस बारे में अभी तक
उन्हें जानकारी नहीं है। राष्ट्रीय
मानवाधिकार आयोग ने स्वास्थ्य
विभाग से जवाब मांगा है कि
अस्पताल को किसके आदेश पर
शिफ्ट किया जा रहा है। इसके लिए
वैकल्पिक व्यवस्था क्या की गई है।
मरीजों को इलाज किस तरह दिया
जा रहा है। इसके साथ ही आयोग
ने यह भी जवाब मांगा है कि जब
अस्पताल को शिफ्ट किया जाना
था तो अस्पताल की मरम्मत पर
किसके आदेश पर पैसे खर्च किए
गए। आयोग के नोटिस पर स्वास्थ्य
विभाग अधिकारियों की नौद उड़
गई है। अधिकारियों ने बताया कि
आयोग को इस संदर्भ में उचित
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“The Commission has called the concerned ministry for discussion. The NHRC holds discussion on various human rights issues. Manual scavenging is an issue that the Commission has discussed over the years. Based on discussions, the Commission comes out with suggestions,” said the official.

The ministry is likely to present a historical background of all schemes surrounding rehabilitation of manual scavengers, the official figures that have emerged from the ongoing survey and the government’s action plan.



New Indian Express, Chennai

Thursday, 23rd May 2019; Page: 12

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NHRC to hold meeting with government to clamp down on manual scavenging

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Published: 23rd May 2019

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NHRC takes suo motu cognizance of media report on class 6 student death in Himachal Pradesh

ANI | General News Last Updated at May 22, 2019 21:16 IST

National Human Rights Commission, NHRC, India has taken suo motu cognizance of a media report about the death of a class sixth student in a Himachal Pradesh school due to alleged delay in providing medical care to him on Wednesday.

The boy was hit on the head by a fellow student in the premises of Government Senior Secondary School, Charuri in Kangra district on May 15. Reportedly, the police did not take any action in the matter until May 21. The local residents held a protest in front of the school against its authorities and the Gangath Police for taking the incident casually.

According to a media report, carried on May 22, the victim's mother has, in a complaint to the Chief Minister, DGP and SP, Kangra, alleged that the Gangath police and the school administration were trying to hush up the case. Reportedly, before prayer, the victim was playing in the school ground, when he was attacked by a fellow student with a stick. The boy fell unconscious and his head, nose and mouth started bleeding. It is stated that the school management failed to provide him timely treatment due to which, he succumbed to his injuries. The victim was initially taken to Tanda Medical College from where he was referred to PGI Chandigarh.

Following public outcry, the Deputy Superintendent of Police of the area reportedly rushed to the spot, met family members of the deceased and also assured a fair inquiry into the case. The DIG, Kangra has also given a statement that he has directed the Inquiry Officer to record the statement of the students.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Himachal Pradesh, calling for a detailed report in the matter within four weeks. It has observed that the allegations of carelessness on part of the school authorities in providing the timely treatment to the victim boy, if true, amount to gross violation of human rights. The school authorities, who were the lawful custodian of the boy at the time of the incident, seem to be negligent due to which, a precious young human life was lost.

NHRC notice to Himachal Pradesh government, DGP over death of school boy in Kangra

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22nd May 2019

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According to media reports carried on May 22, the victim's mother, a widow and resident of Ghatot village, in a complaint to the chief minister, the DGP and SP, Kangra, has alleged that the Gangath Police and the school administration were "trying to hush up the case".

Reportedly, before prayer, the victim was playing in the school ground, when he was attacked by a fellow student with a stick.

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